3.00 р.м.

SHRI VIJAY JAWAHARLAL DARDA: Sir, I introduce the Bill.

The Women Farmers' Entitlements Bill, 2011

PROF. M. S. SWAMINATHAN (Nominated): Mr. Vice-Chairman, Sir, I beg to move for leave to introduce a Bill to provide for the gender specific needs of women farmers, to protect their legitimate needs and entitlements and to empower them with rights over agricultural land, water resources and other related rights and for other functions relating thereto and for matters connected therewith.

The question was put and the motion was adopted.

PROF. M. S. SWAMINATHAN: Sir, I introduce the Bill.

The Constitution (Amendment) Bill, 2012 (Amendment of Preamble, Articles 1 and 28)

SHRI M. RAMA JOIS (Karnataka): Mr. Vice-Chairman, Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI M. RAMA JOIS: Sir, I introduce the Bill.

The Constitution (Amendment) Bill, 2012 (Substitution of Article 220 and Insertion of New Article 220A)

श्री तरुण विजय (उत्तराखंड): महोदय, में प्रस्ताव करता हूं कि भारत के संविधान का और संशोधन करने के लिए एक विधेयक को पुर:स्थापित करने की अनुमति दी जाए।

The question was put and the motion was adopted. श्री तरुण विजय: महोदय, मैं विधेयक को पूर:स्थापित करता हं।

The Constitution (Amendment) Bill, 2012 (Amendment of Article 39)

श्री तरुण विजय (उत्तराखंड): महोदय, मैं प्रस्ताव करता हूं कि भारत के संविधान का और संशोधन करने के लिए एक विधेयक को पुर:स्थापित करने की अनुमति दी जाए।

The question was put and the motion was adopted.